[श्री सीताराम केसरी]

कान्न ग्रौर व्यवस्था की स्थिति में कोई सुधार नहीं हमा है। इसका मुख्य कारण यह है कि यहां के बड़े बड़े पुलिस ग्रधिकारियों को ग्रौर अन्य पुलिस कर्मचारियों को गह मन्त्रः लय ने श्वांधली करके ट्रांसफर कर दिया है। ग्राई० जी० से लेकर नीचे तक सभी कर्मचारियों को मनमाने ढंग से टांसफर कर दिया गया है जिसकी वजह से पुलिस के ग्रन्दर बहत वड़ा श्रमन्तोष फैल गया है श्रीर वे लोग मस्तैदी के साथ कान्न ग्रौर व्यवस्था की स्थिति की तरफ ध्यान नहीं देते हैं। मैने पहले भी कई बार कानन ग्रौर व्यवस्था की स्थिति की तरफ सरकार का ध्यान ग्राकिषत किया है। मै यह भी कहना चाहता हं कि ऐसा माल्म पडता है कि गृह मन्त्रालय का प्रशासन दिल्ली में गृह जैसा बन गया है। मैं इस वक्त सारे देश की कानन स्रौर व्यवस्था की स्थिति में नहीं जाना चाहता हं. मगर यह कहना चाहता हूं कि राजधानी में नागरिकों की सूरक्षा की व्यवस्था शीघ्राति-शीघ्र ग्रगर नहीं की गई तो यह सारे भारतवर्ष के लिए एक कलंक की बात होगी।

REFERENCE TO EXTRAORDINARY PRIVILEGES ALLEGED TO HAVE BEEN EXTENDED BY THE GOVMENT TO MR. KULDIP NAYAR

SHRI G. LAKSHMANAN (Tamil Nadu): Sir, with your permission, I have to give vent to the vehement resentment about the manner in which a Special Columnist, Shri Kuldip Nayar of the *Indian Express*, a news daily published by Shri Ram Nath Goenka, a fraud of international notoriety, is being extended extraordinary privilege by the present Government, even brushing aside the Parliament.

Sir, I draw your esteemed attention and that of this august House to a preview of the report of Justice Sarkaria published in the first page of the news daily *Indian Express* dated 8th March, 1978.

Sir, it is by a resolution of the Parliament, a judicial commission headed by Justice Sarkaria was appointed to enquire into allegations made by Shri M. G. Ramachandran, the present Chief Minister of Tamil Nadu against the Dravida Munnetra Kazhagam Ministry of Tamil Nadu.

it really a matter of utter disregard of the Parliament that members are not only kept blissfully ignorant but are made to know about what are the contents and conclusions of the report of Sarkaria Commission through the juicy scoops of Shri Kuldip Nayar, the flamboyant journalist. He has flashed his own 'Judgement' about the report in the front page of rews daily. We are told that the number of pages of this report is 1500. Shri Kuldip Nayar is thus proclaiming that he is in possession of this full report. Certainly this is a unique privilege, Sir, that is enjoyed by Shri Kuldip Nayar. We, in this House, are only to be obliged by him to know about the highlights and salient features of the report.

Sir, is this not a direct affront to this House? In my opinin, the Prime the responsibility to to this House as to whether Shri Nayar was entrusted with Kuldip Report before it is placed in the Parhament. I am very confident, that my esteemed colleagues irres_ pective of their party affiliations will not hesitate to agree with me this style of the functioning of the Government is to say the least most disgraceful and the Prime Minister must be ashamed of the same.

Sir, Shri Kuldip Nayar has perfected the technique of dishing out stories and scoops for sale at a high price and making a fortune. Through his juicy and sensational book 'Between the Lines', he appeared before the readers as the key hole gazer of the privy of the V.I.P. men and women. During the Emergency, after his short

spell in the prison he struck a deal with the then rulers and gained his release.

As soon as the Emergency ended, he made a fast one by the sale his 'Judgement'. For him, Sir, story telling and selling draws money. Like the chameleon he sports different colours and sells his cakes. Such men a e not only dange. reus, Sir, but in my estimation despicable. Sir, let not this House suffer insults from such a person. I have the total trust and complete dence that this person will not permitted such indulgences by Sir, on behalf of the Dravida Munnetra Kazhagain, to which I have the honour to belong, and on behalf of my leader, Dr. Kalaignar nanidhi, I record my protest and resentment about the ignoring of Parliament in the manner in which I have referred to earlier in this statement.

THE INSOLVENCY LAW (AMENDMENT) BILL, 1978

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to move for leave to introduce a Bill further to amend the Presidency-towns Insolvency Act, 1909, and the Provincial Insolvency Act, 1920.

The question was put and the motion was adopted.

SHRI SHANTI BHUSHAN: Sir, I introduce the Bill.

श्री उपसभापति : सदन की कार्यवाही 2.15 वजे तक के लियं स्थिगित की जाती है।

The House then adjourned for lunch at eighteen minutes past one of the clock.

The House reas embled after lunch at twenty minute past two of the clock. Mr Deputy Chairman in the Chair.

THE BUDGET (GENERAL) 1978.79 GENERAL, DISCUSSION—contd.

SHRI JAGJIT SINGH ANAND (Punjab): Mr. Deputy Chairman, Sir, this is the first full-fledged Janata budget that is before us. Last time, the budget had to be presented soon after the victory of the Janata Party and the Finance Minister could hide behind the fact that he had no time to prepare a proper budget reflecting the policies of his party. Sir, their is no excuse of lack of time and what is revealed through this Janata budget is the ugly face of the Janata Party. All the distorting features, all the contortions, all the negative pects of our economy that during the last 30 years have been accentuated through this budget.

Sir, the Prime Minister had been saying time and again that prices would be controlled by the time the budget. He was telling wait till the budget when the things would be under control. But what do we find in this budget? We find that heavy burdens have been imposed on the common man—Rs. 499 through indirect taxation and 25.5 crores through direct taxation. And, Sir, despite all the tall promises and declarations about not resorting to deficit financing, which is an ınstrutransferring resources · of ment poor to the rich and fron the a subtle invisible loot, more than Rs. 1000/- worth of deficit financing has been resorted to. This opens up dangerous possibilities of inflation

Sir, the budget is directed against the growth of the public sector and planned development of the economy. As you know, Sir, earlier preferential purchases from the public sector were stopped. Now whatever expenditure is planned for the public sector, 90 per cent of it is for on-going projects. So it is obvious that the Janata Government, which has a reactionary philosophy and outlook, is out to stultify the public sector.